



2026:AHC:21904

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 382 of 2026

Ganesh And 2 Others

.....Petitioner(s)

Versus

Ramdas And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Kumar Maurya
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"To direct the learned Deputy Director Consolidation, Fatehpur, to expeditiously decide Revision No. 351 of 2024 (Computerized Case No. 202454022500000334) (Ganesh and Others vs. Ramdas and Others) filed under Section 48(1) of the U.P. Consolidation of Holdings Act, within a time-bound period as may be fixed by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.4 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.
5. With the aforesaid direction, this petition is finally **disposed of**.

February 2, 2026
vkg

(Dinesh Pathak,J.)